

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THURSDAY, THE NINETEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT APPEAL NO: 490 OF 2012

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 11.4.2012 in W.P.No. 27062 of 2011 on the file of the High Court.

Between:

1. The Addl. D.G.P. (CID), Police Head Quarters, Lakdikapool, Hyderabad.
2. The Station House Officer, P.S. C.I.D. Police Head Quarters, Lakdikapool, Hyderabad.

....APPELLANTS/RESPONDENTS 7 & 8

AND

1. The Government of Andhra Pradesh, Rep. by the Chief Secretary, General Administration Department, Andhra Pradesh Secretariat, Hyderabad.
2. The Government of Andhra Pradesh, Rep. by the Principal Secretary, Home Department, Secretariat, Hyderabad.
3. The Director General of Police, Andhra Pradesh, Hyderabad.
4. Mr. V. Dinesh Reddy, I.P.S., S/o. V. Veera Raghava Reddy Member of Indian Police Service, Presently Working as Director General of Police, Andhra Pradesh, Lakdikapool, Hyderabad.
5. The Union of India, Rep. by its Secretary - Home, New Delhi.
6. The Central Bureau of Investigation, Rep. by its Director, C.G.O. Complex, Lodhi Road, New Delhi.
7. Mr. Umesh Kumar, I.P.S., S/o. late Sri Satyanarayan Member of the Indian Police Service, Presently posted as Chairman, Godavari Valley Development Authority, A.P. Secretariat, Hyderabad.
(R5 and R6 are only proforma parties)

.....RESPONDENTS

I.A.NO:1 OF 2012(WAMP. NO: 977 OF 2012)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the operation of the order dt. 11.4.2012 passed in WP.No. 27062 of 2011 including stay of all further proceedings pursuant to the order dt. 11.4.2012 passed in WP.No.27062 of 2011 pending disposal of the above writ appeal.

I.A. NO: 2 OF 2012(WAMP. NO: 1521 OF 2012)

Between

Mr. Umesh Kumar, I.P.S., S/o. late Sri Satyanarayan Member of the Indian Police Service, (1977 Batch) R/o. Hyderabad.

.....PETITIONER/RESPONDENT No.7/RESPONDENT No.7

AND

1. The Addl. D.G.P. (CID), Police Head Quarters, Lakdikapool, Hyderabad.
2. The Station House Officer, P.S. C.I.D. Police Head Quarters, Lakdikapool, Hyderabad.

.....RESPONDENTS/PETITIONER/ APPELLANTS

3. The Government of Andhra Pradesh, Rep. by the Chief Secretary, General Administration Department, Andhra Pradesh Secretariat, Hyderabad.
4. The Government of Andhra Pradesh, Rep. by the Principal Secretary, Home Department, Secretariat, Hyderabad.
5. The Director General of Police, Andhra Pradesh, Hyderabad.
6. Mr. V. Dinesh Reddy, I.P.S., S/o. V. Veera Raghava Reddy Member of Indian Police Service, Presently Working as Director General of Police, Andhra Pradesh, Lakdikapool, Hyderabad.
7. The Union of India, Rep. by its Secretary - Home, New Delhi.
8. The Central Bureau of Investigation, Rep. by its Director, C.G.O. Complex, Lodhi Road, New Delhi.

(RR 7 & 8 are proforma parties)

.....RESPONDENTS/RESPONDENTS 1-6/RESPONDENTS 1-6

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased vacate the interim order dated 02-05-2012 in WAMP No. 977 of 2012 in WA No. 490 of 2012.

Counsel for the Appellants : SRI S.RAHUL REDDY, SPECIAL G.P

Counsel for the Respondent No.1 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent Nos.2 & 3 : GP FOR HOME

Counsel for the Respondent No.4 : SRI H.PRAHALADA REDDY

Counsel for the Respondent No.5 : MRS S.NANDA, SC FOR CENTRAL GOVT

Counsel for the Respondent No.6 : SRI K.SRINIVAS (SPL P P FOR CBI)

Counsel for the Respondent No.7 : SRI NAGESHWARA RAO PAPPU

The Court made the following Judgment : -

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.490 of 2012

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S.Rahul Reddy, learned Special Government Pleader attached to the office of learned Additional Advocate General for the appellants.

Mr. H.Prahalada Reddy, learned counsel for the respondent No.4.

Mr. Srinivas Kapatia, learned Special Public Prosecutor for the Central Bureau of Investigation for the respondent No.6.

Mr. Nageshwara Rao Pappu, learned Senior Counsel for the respondent No.7.

2. This intra court appeal emanates from the order dated 11.04.2012 passed by the learned Single Judge in W.P.No.27062 of 2011.

3. W.A.No.553 of 2012 has been filed by the respondent No.7 in the writ petition in which challenge has been made to the direction issued by the learned Single Judge to initiate proceedings for criminal contempt against him. But, no order has been passed against the appellants.

4. Learned counsel for the parties have brought to our notice a copy of the judgment dated 06.09.2013 passed by the Supreme Court in Criminal Appeal Nos.1305 and 1304 of 2013. The aforesaid appeals have been disposed of in the following manner:

“33. In view of the above, the appeals are disposed of directing the CBI to investigate the matter against Shri V. Dinesh Reddy – respondent no. 2 on the allegations of acquiring the disproportionate assets. However, this should not be considered as expressing any opinion upon the merits of the case. The Chief Secretary to the Government of Andhra Pradesh is directed to make the copies of the said sale deeds available to the CBI for investigation.”

5. Learned counsel for the parties submit that in view of the aforesaid direction of the Supreme Court, the issues involved in this intra court appeal have been rendered

academic. Therefore, no further orders are required to be passed in this appeal.

6. The writ appeal is accordingly disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

Sd/-K.SAILESHI
DEPUTY REGISTRAR

SECTION OFFICER

To

1. Two CC's to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad. [OUT]
2. Two CC's to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI K.SRINIVAS (SPL P P FOR CBI) Advocate [OPUC]
4. One CC to SRI H.PRAHALADA REDDY, Advocate [OPUC]
5. One CC to SRI NAGESHWARA RAO PAPPU, Advocate (OPUC)
6. Two CCs to SRI S.RAHUL REDDY, SPECIAL GOVERNMENT PLEADER, High Court for the State of Telangana. [OUT]
7. Two CD Copies

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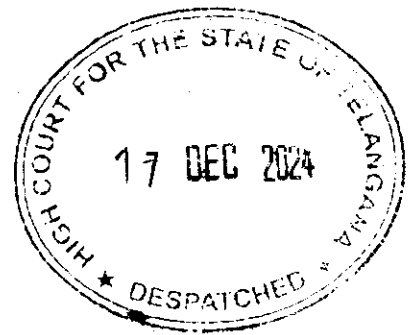
Kp.

HIGH COURT

DATED:19/09/2024

JUDGMENT

WA.No.490 of 2012



**DISPOSING OF THE W.A
WITHOUT COSTS.**

12 Copies
[Signature]
16/12/24.